

BUSINESS ADVISORY COMMITTEE FOURTEENTH REPORT

Shri Rane (Buldana): I beg to move:

"That this House agrees with the Fourteenth Report of the Business Advisory Committee presented to the House on the 5th December, 1957."

Some Hon. Members: We can't hear?

Mr. Speaker: Is it not in the Order Paper?

Motion moved:

"That this House agrees with the Fourteenth Report of the Business Advisory Committee presented to the House on the 5th December, 1957."

Shri Braj Raj Singh (Ferozabad): I want to move an amendment.

Mr. Speaker: Has he given notice of the amendment?

Shri Braj Raj Singh: No.

Mr. Speaker: I am not exempting from notice.

Shri Naushir Bharucha (East Khandesh): May I request, at least, that the time for the Preventive Detention Bill should be raised from 8 to 10 hours?

Mr. Speaker: Hon. Members know full well that when a notice of motion is given, they should table amendments if they propose to move the amendments on the floor of the House.

Shri Naushir Bharucha: This was presented only in the evening yesterday. There was hardly any time to table anything.

Mr. Speaker: All right. What is the amendment?

Shri Naushir Bharucha: Instead of eight hours, ten hours be allotted to the Preventive Detention (Continuance) Bill.

Shri Braj Raj Singh: May I submit, Sir, when this Bill came up in 1954, 15 hours were allotted for the discussion of the Bill? Now, three years have passed. We have got more grounds to discuss on this matter. Fifteen hours may be allotted.

Pandit Thakur Das Bhargava: May I submit, Sir, in the Business Advisory Committee, it has been accepted by everybody that eight hours is more than enough. As a matter of fact, this Act is not under discussion under this Bill. We will not be allowed to move any amendment to the original Act. This Bill is only meant for continuance of life. Eight hours are more than enough. I do not know what else is going to be discussed except whether it should be continued or not. Therefore, eight hours will be enough.

Shri Braj Raj Singh: In 1954, the Bill was for continuance and fifteen hours were allotted.

Pandit G. B. Pant: This recommendation, so far as I am aware, was made unanimously by the Members of the Business Advisory Committee in which all parties were represented. I think it would be a bad precedent to vary the unanimous recommendation of the Business Advisory Committee.

Shri Naushir Bharucha: Why bring it for confirmation here at all?

Pandit G. B. Pant: In the hope that except where there is division among the Members, the unanimous recommendation will always be accepted by all here. The parties who have committed themselves will not move any amendment against the commitment made by their own representatives.

Shri Naushir Bharucha: I do not belong to any party.

Pandit G. B. Pant: He must belong to some party.

Shri B. K. Gokwad (Nasik): On behalf of the Republican Party, I

say, no representative has been taken on the Committee. So, it cannot be said that it was agreed to by all the parties.

Shri Braj Raj Singh: May I submit.....

Mr. Speaker: I have heard enough. He wants 15 hours. Normally, we invite representatives of the various Groups to attend where there are formal Groups, in addition to those other persons whom we invite. Hereafter, I shall try to invite Shri Naushir Bharucha. The difficulty is, there are 15 or 20 Independent Members. If an Independent Member consents, another can get up and say, I am not a party. Generally, there is absolutely no need for such things. All these have been considered. Anyhow, I will put the amendments to the vote of the House. Ten hours or 15 hours?

Shri Naushir Bharucha: Ten hours.

Shri Bimal Ghose (Barrackpore): There was a suggestion in the Business Advisory Committee that if an extension is considered necessary, it may be left to your discretion. We may accept that.

Mr. Speaker: If it is left to my discretion, it may be half an hour or one hour. That is normal.

Shri Bimal Ghose: That is better. This will be rejected.

Mr. Speaker: Do I take it that hon. Members do not want to press the amendments?

Shri Braj Raj Singh: In 1954 when this Bill was taken into consideration, the hon. Minister said that one hour would be enough. Fifteen hours were allotted.

Mr. Speaker: Things have changed. If it is left to the discretion of the Chair, I will extend it by an hour. I have no objection, if they want to press, I will put it to the vote of the House. Do I take it that they are not pressing?

The question is:

"That this House agrees with the Fourteenth Report of the Business Advisory Committee

presented to the House on the 5th December, 1957."

The motion was adopted.

INDIAN RAILWAYS (AMENDMENT) BILL—contd.

Mr. Speaker: The House will now resume further discussion on the Indian Railways (Amendment) Bill, 1957. Out of three hours allotted for all the stages of the Bill, 44 minutes have already been availed of leaving a balance of 2 hours and 16 minutes.

Shri Sinhasan Singh may continue his speech.

श्री सिंहासन सिंह (गोरखपुर) : अध्यक्ष महोदय, कल मैं इस विधेयक के सम्बन्ध में कह रहा था कि यह जो पुराने अधिनियम का नवीनीकरण किया जा रहा है यह एक तरह से उस का भ्रामूल परिवर्तन हो रहा है। पुराने अधिनियम में ट्राइब्यूनल को मुकर्रर करने के लिये यह जरूरी था कि जो व्यक्ति नियुक्त किया जाये वह या तो उस समय हाईकोर्ट का जज हो या हाईकोर्ट का जज रहा हो। पुराने अधिनियम के संख्यान ३४ में यह था :

"(1) There shall be a Tribunal, called the Railway Rates Tribunal, for the purpose of discharging the functions hereinafter specified in this Chapter.

(2) The Tribunal shall consist of a President, and two other members appointed by the Central Government; and they shall hold office.....

(3) A person shall not be qualified for appointment as a member of the Tribunal unless he is or has been, or is qualified for appointment as, a Judge of a High Court."

किन्तु जो हम अब रखने र वह यह है कि एक जज हाईकोर्ट का रहेगा और दो ऐसे व्यक्ति रहेंगे जो रोजगार के